

**APPOINTMENT OF MEMBER
(ELECTRICAL) IN RAILWAY BOARD AND
CREATION OF POSTS OF CHIEF ENGINEER
(ELECTRICAL) IN ZONAL RAILWAYS**

473. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any decision has been taken for appointment of a Member (Electrical) in the Railway Board in view of growing electrification in the Railways;

(b) the names of the Zonal Railways which have already appointed Chief Engineer (Electrical); and

(c) whether other Zonal Railways are also considering creation of the posts of Chief Engineer (Electrical)?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) No. \

(b) and (c) Chief Electrical Engineers are functioning on all the 8 Zonal Railways.

THROUGH TRAIN FROM DELHI TO NANGAL

474. SHRI ABDUL GHANI: Will the Minister of RAILWAYS be pleased to refer to the answer given to Unstarred Question No. 286 in the Rajya Sabha on the 26th August, 1965 and state:

(a) whether the attention of Government has been drawn to the fact that a large number of passengers including tourists for Nangal are put to great inconvenience in absence of a through train from Delhi to Nangal;

(b) whether the Northern Railway has received any representation recently from the residents of Nangal for running a through train from Delhi to Nangal; and

(c) if so, the action taken on the representation?

THE MINISTER OF STATE *N THE MINISTRY OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) to (c) Two through service coaches namely

one composite I & II and one third class, running between Delhi and Nan-gal Dam have been found, by and large, to be adequate for the requirements of through passengers travelling between these points. The quantum of through traffic moving at present between these points is not such as to justify running of a full train between Delhi and Nanjsal Dam as urged in the representation received in this regard. Besides non-availability of requisite line capacity on Delhi-Ambala section and of terminal facilities at Delhi/New Delhi preclude introduction of such a service.

**TAKING OVER OF MILL BY GOVERNMENT
OF INDIA**

475. SHRI DEOKINANDAN NARAYAN : Will the Minister of COMMERCE be pleased to state:

(a) whether Government of Maharashtra have written to Government of India to take over the New Pratap Mill, Dhulia for running it;

(b) if so, whether any decision has been taken in the matter; and

(c) reasons for which mill was closed by the present owners?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): (a) to (c) M/s. New Pratap Sp'inning Weaving and Manufacturing Co. Ltd., Dhulia, could not raise the necessary loan for running the mill from their Bankers; and closed down on 13-1-1966 for an indefinite period. The Government of Maharashtra suggested the appointment of an Investigation Committee under the Industries (Development and Regulation) Act, 1951, to look into the affairs of the mill. Accordingly, an Investigation Committee was appointed on the 24th February, 1966. The report of the Committee is awaited.

**SHORTAGE OF NON-FERROUS METALS IN
ORISSA**

476. SHRI S SUPAKAR: Will the Minister of INDUSTRY be pleased to state: